

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Officer- Navi Mumbai

ACTION TAKEN REPORT

**IN COMPLIANCE OF ORDER DATED 9/4/2019 OF HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO 125 OF 2018

FILED BY MR ARVIND MHATRE VS MOEF AND CC AND OTHERS

ACTION TAKEN REPORT

Status report as per Ho'ble NGT Order dated 09.04.2019 in OA No 125 of 2018 filed by Arvind Mhatre V/s MoEF and CC and Others

The Hon'ble NGT has directed MPCB to forthwith suspend the Consent to Operate to the industries in the area not meeting the norms and permit them to operate only after remedial steps are taken, and steps in this direction be taken within two weeks and to decide as to whether particular industry is complying or not complying with the norms is the matter to be decided by the MPCB in accordance with the law. The Hon'ble Tribunal has also directed MPCB to submit Action taken report to the Committee and the Committee may take a final call in the matter, in case of any surviving issue.

In compliance of the said order, the Respondent Board has constituted 5 teams of Field Officers of MPCB under the team leader of HOD in order to identify the industries having industrial effluent quantity more than 25 CMD, which are not meeting the norms and discharging the sub-standards quality effluent into the Taloja CETP. A copy of said officer order dated 02.05.2019 is enclosed and marked as an **Annexure "A"**.

The said 5 teams have visited to the industries day & night time from 03.05.2019 to 13.06.2019 and action has been taken against 12 non-complying industries till date in the form of Closure Directions, Proposed Directions and Show Cause Notice. The Respondent Board has issued Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 to 04 nos. of industries whereby suspended Consent to operate and directed safe closure of manufacturing activity. A sample copy of said Direction dated 06.05.2019 is enclosed and marked as an **Annexure "B"**. The said survey is being under process.

The Board has also issued Proposed Directions u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 to 04 nos. of industries and called upon clarification as to why their consent to operate shall not be suspended and why direction shall not be issued to stop the manufacturing activity on the ground of non-compliances observed during the visit. A sample copy of the said proposed direction dated 06.05.2019 is enclosed and marked as an **Annexure "C"**.

The Board has issued Show Cause Notice on the ground of non-compliance to 04 nos. of industries for non-compliances observed during the visit as per consent conditions & directions issued time to time called upon clarification as to why their consent to operate shall not be suspended and why direction shall not be issued to stop the manufacturing activity on the ground of non-compliances observed during the visit. A sample copy of show cause notice dated 06.5.2019 is enclosed and marked as an **Annexure "D"**.

In view of action initiated by MPCB and MIDC at present Inlet parameters has improved and meets inlet parameter standards of COD i.e 1300- 2000 mg/liter. The average of inlet COD w.e.f. 1st Jan 2019 to 24th June 2019 are 2161.7 mg/liter. The inlet parameters which is prescribed by CETP to member Industries to discharge in CETP was 2700 mg/litr. However, the outlet parameters has not been achieved due to non-completion of up-gradation work of CETP.

MPCB has issued letter to MIDC for taking over CETP, Talaja. In this regard, the MIDC has informed that Talaja CETP has been handed over to MIDC on 24.10.2018 and MIDC has issued work order to CETP contractor along with the cost vide work order dated 26.10.2018. The said CETP will be started by Nov. 2019. The total cost of the project is Rs. 73,65,90,000/- (Rs. Seventy three crores sixty five lakhs ninety thousand only). It has been further communicated that the current status of CETP work phase I and Phase II are as follows.

- (i) Phase I CETP :- Talaja CETP phase I having capacity of 12.5 MLD is at present in Operation.
- (ii) Phase II CETP :- Talaja CETP Phase II having capacity of 10 MLD has been rehabilitated and upgraded completely. The Phase II plant is commissioned and will be made in operational very soon.

It is also submitted that the present status of replacement of effluent carrying pipelines in MIDC area upto CETP inlet and MIDC has provided effluent collection system for entire Talaja Industrial Area. Recently entire effluent collection system consisting of 59.513 kms is replaced by HDPE lines incurring Rs.49.22 crores of expenditure. MIDC has provided treated effluent disposal system from CETP to Waghavli Creek 7.72 km away by pumping main at disposal point approved by MPCB. The existing PSC disposal line of 2.57 kms is replaced by 630 mm dia HDPE line and commissioning is balance. The portion of damaged 1.41 km of disposal line in creek has been replaced incurring total expenditure to the tune of Rs. 15 crores. Further, MIDC has appointed CSIR-National Institute of Oceanography to study the existing release site for the suitability of discharge or to suggest a new location. Accordingly, NIO has submitted their report and suggested a new disposal location 3.30 km downstream from the present discharge location. The proposal for extension of existing disposal pipeline, along with the replacement of some damage portion of existing pipeline amounting to Rs.118.68 crores (N) & Rs.136.48 crores (G) is under scrutiny for approval.

MIDC has informed present status of CEPT in details as follows:-

- (i) The work of Rehabilitation, up-gradation and expansion of Talaja CETP has been started by the agency appointed by MIDC from 1.11.2018. The details of activity being carried out are as follows :-

- (a) Operation and Maintenance activity stated with repairing/ maintenance of existing units/ equipment, sludge removal from sludge drying beds, equalization tank, collection tank, primary clarifloculator tanks etc.
- (b) CETP Phase I plant 12.5 MLD capacity operation were continued and effluent being treated through Phase I plant taking Phase II plant 10 MLD capacity under shut down for Rehabilitation, removal of sludge etc.
- (c) Equalization tank floating mixers all - 4 nos brought in operations, clarifier mechanism maintenance done, aeration tank diffusers system brought in operation by cleaning the diffusers. Carrying out maintenance of Blowers etc with 3-4 weeks.
- (d) Sludge removed from the system approx 3000 MT till May 2019 and disposed to MWML Taloja. Sludge being discharged to Drying Beds regularly for further disposal to MWML.
- (e) Chemical dosing is strengthened using reputed make chemicals which improved primary effluent quality.
- (f) Additional diffusers are placed in the Aeration tank Phase I to improve the performance. Also Sludge in the aeration tank is being removed.
- (g) Vigilance team formed and started industries sampling daily, analysis report submitted to MPCB Navi Mumbai for further action. This resulted in control over non-conforming effluent discharge from Industries and improved CETP inlet Effluent quality initially from COD 6500mg/l to 2000 mg/l till June 2019 due to which treated effluent quality is also improved COD 2500 mg/l to 720 mg/l.
- (h) As per the instruction of MPCB, the pilot plant is installed and commissioned at the CETP site and functioning properly. The outlet COD of pilot plant is in the range of 225 to 240mg/l and that of BOD is 18 to 30mg/l.
- (i) The civil rehabilitation of phase II plant is completed in all respect. The Phase II plant has been commissioned and will be made in operation very soon.
- (j) Construction activity for phase III is in progress simultaneously.

A copy communication received from MIDC vide email date 11th July 2019 is enclosed and marked as an **Annexure "E"**. The Respondent Board has submitted the aforesaid Action Taken Report before the Hon'ble Chairman of the Committee Constituted by this Hon'ble Tribunal in compliance of the order dated 9.4.2019. The Hon'ble Chairman of the committee has granted

approval and directed to submit the same before the Hon'ble NGT in compliance of the order dated 09.04.2019. In view of above facts and circumstances, it is concluded that after commissioning of Phase II i.e. Aug 2019 10 MLD effluent will be treated as per norms and remaining effluent of 7 MLD will be segregated at source from large industries who is achieving MPCB's standard for outlet COD below 250 mg/litr will be taken separately and discharged at CETP outlet directly. Hence, total effluent generation quantity upto 17 MLD will be discharged at COD of 250 mg/litrs which is as per MPCB norms and it is allowed for disposal. At the same time, CETP 1st Phase renovation, upgradation work will be started and all the work will be completed upto Nov. 2019 and total CETP functioning will be come into force from Dec. 2019.

Date: 19.07.2019


(Dr Anant N. Harshvardhan)
Regional Officer-Navi Mumbai

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

MPCB/RO(HQ)/B-1532
 02.05.2019

Date: 2/5/19

Office Order no: — /2019

Sub: Surprise Sampling of the industries in Taloja MIDC

Ref:

1. Order dated 9.4.2019 passed by Hon'ble NGT, Principal Bench, New Delhi in the Original Application No. 125/2018.
2. Office note submitted by Regional Officer, Navi Mumbai and SRO Taloja for initiation of action submitted vide no.
3. Minutes of the meeting before Member Secretary, MPCB about Violating Industries in Taloja Industrial Area dated 02.05.2019

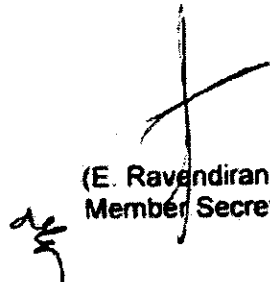
In view of Hon'ble NGT, Principal Bench, New Delhi order dated 09.04.2019 in the Original Application No. 125/2018, and the minutes of the meeting before Member Secretary, MPCB about Violating Industries in Taloja Industrial Area dated 02.05.2019, following 6 teams of field officers of MPCB are hereby constituted in order to identify the industries having industrial effluent quantity more than 25 CMD, which are not meeting the norms and discharging the sub-standard effluent to the Taloja CETP.

Sr. no.	Team	Name of Field Officers	Team leader
1.	Team-A	Shri Vishal Rajput	Shri P.K. Mirashe, AST
		Shri Sanjay Nanaware	
2.	Team-B	Shri Ketan Patil	Shri N.N. Gurav, RO (HQ)
		Shri Darshan Mhatre	
3.	Team-C	Shri Milind Thakur	Dr. Y.B. Sontakke, JD (WPC)
		Shri Nandkumar Lomte	
4.	Team-D	Shri Sachin Desai	Dr. Amar Supate, PSO
		Shri Bajirao Malvekar	
5.	Team-E	Shri Umesh Jadhav	Dr. V.M. Motghare, JD (APC)
		Shri Abhijeet Lohiya	

Scope of Survey/ Sampling:

1. The details of the industries to be visited shall be communicated to the Team members on the day of survey from the Head Office, MPCB. The team members shall report to the Sub-Regional Officer, Taloja.

2. The stage-wise (unit operation-wise) JVS sampling shall be collected for each industry. While collecting the samples, the field observations shall be clearly noted and make the videography of the sampling on mobile camera.
3. The sampling shall be collected surprisingly during day and night time and randomisely.
4. The samples collected during survey shall be sent for analysis to Central Laboratory, Mahape for further analysis for pH, COD and TDS. The sample code shall be generated through common register at Regional Office, Navi Mumbai.
5. Regional Officer, Navi Mumbai and Sub-Regional Officer, Taloja shall make necessary provisions for logistics, sampling material, accommodations etc. and provide necessary support to the team members.
6. The JVS sample collected shall be analyzed by Central Laboratory, Mahape. The analysis reports of pH & COD shall be issued immediately within 24 hrs from receipt of the sample.
7. The Regional Officer, Navi Mumbai shall compile all the reports/ analysis results received, calculate the percentage exceedance etc. and to submit comprehensive report with recommendations on action initiation to head office through area coordinator.


(E. Ravendiran)
Member Secretary

Copy to:

1. Hon'ble Chairman, MPCB, Mumbai
2. Principal Scientific Officer, MPCB, Mumbai – You are hereby requested to give appropriate directions to I/C, Central Lab.
3. Joint Director (WPC), MPCB, Mumbai
4. RO (HQ), MPCB, Mumbai
5. Regional officer (Navi Mumbai) and Sub-Regional Officer, - Taloja
6. Senior Scientific Officer, Central Laboratory, MPCB Board, Mahape shall make necessary arrangement of various chemical and allied logistic support for analysis purpose and communication of JVS reports to Regional Officer, Navi Mumbai on priority.
7. All Team Members.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022) 27572739
(022) 27572740
Fax : (022) 27571586
Email : ronavimumbai@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Raigad Bhavan, 7th floor,
Sector -11, C.B.D. Belapur,
Navi Mumbai 400 614.

By R.P.A.D./Fax/Hand Delivery

No. MPCB/RONM/CD/190506-FTS-0215

Date: 06/05/2019

To,
M/s. Stellar Marine
(Formerly: Libran Cold Storage Pvt Ltd).
Plot No. M-50, MIDC Taloja,
Tal- Panvel, Dist-Raigad

Sub :- Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974

- Ref :- i) Consent granted by the Board vide letter dated 07.09.2012.
ii) Order passed by Hon'ble NGT dated 9.4.2019 in OA No 125 of 2018 filed by Arvind Mhatre V/s MoEF and Others
iii) Visit report of the officials of the Board dated 04/5/2019

WHEREAS, the Maharashtra Pollution Control Board has granted you Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization/Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016 subject to certain conditions, vide letter dated 07.09.2012 which is valid upto 30.12.2021.

AND WHEREAS, Shri Arvind Mhatre has filed OA No 125 of 2018 before the Hon'ble NGT, Principal Bench, New Delhi regarding pollution of Kasardi River. AND WHEREAS, the Hon'ble NGT has issued various directions from time to time. AND WHEREAS, the Hon'ble NGT vide order dated 09.4.2019, directed the Board to suspend the Consent to Operate to the industries in the area not meeting the norms and permit them to operate only after remedial steps are taken.

AND WHEREAS, in compliance of the said order dated 9.4.2019, the Officials of the Board have visited to your industry on 04/5/2019 and made the following observations,

1. The Operations & Maintenance of ETP is poor & also the condition of ETP is not good.
2. You have not operated effluent treatment system in a scientific way & heavy Sludge found accumulated in primary & secondary system.
3. You have provided bypass arrangement and most of the effluent are bypass through the underground pipe in to the drainage system.

AND WHEREAS, the above non-compliances shows violation of the consent conditions and may affects the performance of CETP at Taloja thereby causing grave injury to the environment.


...2...

AND WHEREAS, the Board had issued various legal actions against you from time to time vide letter dated 30.05.2018, 29.09.2018 & 08.04.2019 as you were found violating the conditions/norms prescribed in the consent, which shows that you are habitual defaulter. AND WHEREAS, in spite of sufficient opportunity given to you to improve, you have failed to comply with the consent conditions by taking suitable measures.

AND WHEREAS, after examining the record of your case, the report of the officers of the Board and after making necessary inquiry, it has been observed that you have failed to comply with the consent conditions and environmental norms.

NOW THEREFORE, in exercise of the powers conferred upon me u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974, the consent to operate granted to you vide letter dated 07.09.2012 is hereby suspended herewith and you are directed to stop the manufacturing activity safely forthwith, which may be noted.

This is issued with the approval of the Competent Authority of the Board.


(Dr. A. N. Harshvardhan)
Regional Officer-Navi Mumbai

Copy submitted for favour of information to:

- 1. The Hon'ble Chairman, MPCB, Mumbai
- 2. The Member Secretary, MPCB, Mumbai

Copy to :-

- 1. The JD(WPC)/AS(T)/JD(APC)/PSO/RO(HQ)/Law Officer, MPCB, Mumbai- for information.
- 2. The Sub Regional Officer, Talaja, MPCB- for information.

- He is directed to take follow up and ensure the compliance of the aforesaid directions on priority.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office - Navi Mumbai

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Visit us at :- <http://mpcb.gov.in>
e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th Floor,
Sector-11,
C.B.D. Belapur
Navi Mumbai 400 614

No. MPCB/RO/Direction/PD / 1907060001

Date: 6/07/2019

To,
M/s. Deepak Fertilisers & Petrochemicals Corpn. Ltd.
Plot No. K-1 to K-5, K-6, K-7 & 8. MIDC Indl. Area, Taloja,
Tal- Panvel, Dist-Raigad

Sub :- Proposed directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974

Ref :- i) Consent granted by the Board vide letter dated 01.09.2017.
ii) Order passed by Hon'ble NGT dated 9.4.2019 in OA No 125 of 2018 filed by Arvind Mhatre V/s MoEF and Others
ii) Visit report of the officials of the Board dated 13.06.2019

WHEREAS, the Maharashtra Pollution Control Board has granted the Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2018 subject to certain terms and conditions, vide letter dated 01.09.2017 which is valid upto 30.09.2020..

AND WHEREAS, Shri Arvind Mhatre has filed Original Application No 125 of 2018 before the Hon'ble NGT, Principal Bench, New Delhi regarding pollution of Kasardi River. AND WHEREAS, time to time directions / orders were passed by Hon'ble NGT. AND WHEREAS, the Hon'ble NGT vide order dated 09.4.2019, directed to the Board to suspend the Consent to Operate to the industries in the area not meeting the norms and permit them to operate only after remedial steps are taken.

AND WHEREAS, in compliance of the said order dated 9.4.2019, the Officials of the Board have visited to your industry on 13.06.2019 and made observations as below;

1. During visit the yellowish fumes were observed form stack of WNA plant no. IV.
2. Ammonical smell was noticed during visit in ETP area and premises.
3. You have not provided MEE as per Environmental clearance & Consent conditions it is serious lapses and violations.
4. Oil contaminated and colour drums are lying near ETP area in unscientific manner.
5. Hose pipes arrangement observed in ETP area. Hence, the possibility if illegal disposal of the sub-slandered industrial effluent in to nearby river through local nalla cannot be ruled out.

AND WHEREAS, the above non-compliances shows violation of the Environment clearance & consent conditions and may affects the performance of CETP at Taloja thereby causing grave injury to the environment.

AND WHEREAS, the Board had issued various legal actions against you from time to time as you were found violating the norms prescribed in the consent, which shows that you are habitual defaulter. AND WHEREAS, in spite of sufficient opportunity

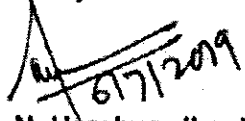
AND WHEREAS, after examining the record of your case, the report of the officers of the Board and after making necessary inquiry, it has been observed that you have failed to comply with the consent conditions and environmental norms.

NOW THEREFORE, in exercise of the powers conferred upon me u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974, you are hereby directed to:

1. Why the consent to operate should not be suspended
2. Why direction shall not be issued to stop the manufacturing activity.

Your reply / objections, if any, shall reach to this office within period of 5 days from the date of receipt of this letter, failing which, appropriate legal action, as may deem fit in your case, will be initiated against you, which may please note.

This is issued with the approval of the Competent Authority of the Board.


(Dr. A. N. Harshvardhan)
Regional Officer, Navi Mumbai.

Copy submitted for favour of information to:

1. The Hon'ble Chairman, MPCB, Mumbai
2. The Member Secretary, MPCB, Mumbai

Copy to :-

1. The JD(WPC)/AS(T)/JD(APC)/PSO/RO(HQ)/Law Officer, MPCB, Mumbai- for information.
 2. The Sub Regional Officer, Talaja, MPCB- for information.
- He is directed to take follow up and ensure the compliance of the aforesaid directions on priority.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph. :- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

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e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai- 400 614.

No: MPCB/RONM/SCN/TB-190506-FIS-D228

Date: - 06/05/2019

To,
M/s. Forstar Frozen Foods Pvt. Ltd.,
Plot No. M-52, 53, MIDC Taloja,
Tal- Panvel, Dist-Raigad

Subject :- Show cause notice u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974...

- Ref :-**
- i) Consent granted by the Board valid up to 31/08/2021.
 - ii) Order passed by Hon'ble NGT dated 09.04.2019 in OA No. 125 of 2018 filed by Arvind Mhatre V/s MoEF and Others.
 - iii) Visit report of the officials of the Board dated 04/05/2019.

....
WHEREAS, the Maharashtra Pollution Control Board has granted you Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization/Renewal of Authorization under Rule 5 of the Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016 subject to certain conditions valid up to 31/08/2021.

AND WHEREAS, Shri Arvind Mhatre has filed OA No. 125 of 2018 before the Hon'ble NGT, Principal Bench, New Delhi regarding pollution of Kasardi River. **AND WHEREAS**, the Hon'ble NGT has issued various directions from time to time. **AND WHEREAS**, the Hon'ble NGT vide order dated 09.04.2019, directed the Board to suspend the Consent to Operate to the industries in the area not meeting the norms and permit them to operate only after remedial steps are taken.

AND WHEREAS, in compliance of the said order dated 09.04.2019, the Officials of the Board have visited to your industry on 04/05/2019 and made the following observations;

1. Floating sludge in some quantity is observed in aeration tank of ETP.
2. Flow meter was not found working.
3. You have not amended the fuel pattern in consent, as you were using PNG as a fuel instead of HSD.

AND WHEREAS, the above non-compliances shows violation of the consent conditions and may affects the performance of CETP at Taloja thereby causing grave injury to the environment.

AND WHEREAS, the Board had issued various legal actions against you from time to time vide letter dated 19/09/2017, 19/01/2019, 08/02/2019 & 19/11/2018 as you were found violating the norms prescribed in the consent, which shows that you are habitual defaulter.

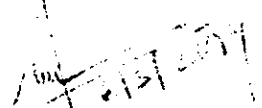
AND WHEREAS, in spite of sufficient opportunity given to you to improve, you have failed to comply with the consent conditions by taking suitable measures.

AND WHEREAS, after examining the record of your case, the report of the officers of the Board and after making necessary inquiry, it has been observed that you have failed to comply with the consent conditions and environmental norms.

NOW THEREFORE, in exercise of the powers conferred upon me u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974, you are hereby directed to:

1. Why the consent to operate shall not be suspended granted to your unit?
2. Why direction shall not be issued to stop the manufacturing activity?

This is issued with the approval of the Competent Authority of the Board.


(Dr. A. N. Harshvardhan)
Regional Officer-Navi Mumbai

Copy submitted for favour of information to:

1. The Hon'ble Chairman, MPCB, HQ, Sion, Mumbai
2. The Member Secretary, MPCB, HQ, Sion, Mumbai

Copy to:-

1. The JD(WPC)/ AS(T)/ JD(APC)/ PSO/ RO(HQ)/ Law Officer, MPCB, HQ, Sion, Mumbai- for information.
 2. The Sub Regional Officer, Taloja, MPCB, Navi-Mumbai- for information.
- He is directed to take follow up and ensure the compliance of the aforesaid directions on priority.

RE: Most Urgent : Submit the information in respect of Taloja CETP

Page 1 of 3

RE: Most Urgent : Submit the information in respect of Taloja CETP

EE Alibaug [eealibaug@midcindia.org]

Sent: Thursday, July 11, 2019 1:15 PM

To: ro navimumbai

Cc: SE Konkan [sekonkan@midcindia.org]; sbpatil385@gmail.com

Information about Taloja CETP :

- 1) Date of Handing over CETP to MIDC :- 24/10/2018
- 2) Date of issuance of work order to CETP contractor along with its cost.
Date of work Order :- 26/10/2018
Stipulated date of start :- 01/11/2018
Total Project Cost :- Rs.73,65,90,000.00
- 3) Current status of CETP work phase-I and phase-II.
Phase -I CETP :- Taloja CETP phase I having capacity of 12.5MLD is at present in operation.
Phase -II CETP :- Taloja CETP phase II having capacity of 10.0MLD has be Rehabilitated and Up-graded completely. The Phase -II plant is commissioned, and will be made in operational very soon.
- 4) Present status of replacement of effluent carrying pipelines in MIDC area up to CETP inlet.

MIDC has provided effluent collection system for entire Taloja Industrial Area. Recently, entire effluent collection system consisting of 59.513 Kms is replaced by HDPE lines incurring Rs.49.22 Crores of expenditure.

- 5) Present status of extension of disposal line of CETP from Wagholi creek to next 3.3 Km.

The treated effluent from the CETP is disposed of in the Creek. MIDC has provided treated effluent disposal system from CETP to Waghavli creek 7.72Km away, by pumping main at disposal point approved by MPCB. The existing PSC disposal line of 2.57Kms is replaced by 630mm dia HDPE line and commissioning is balance. The portion of damaged 1.41Kms of disposal line in creek has been replaced incurring total expenditure to the tune of Rs.15.00Crores.

Further, MIDC has appointed CSIR- National institute of Oceanography to study the existing release site for the suitability of discharge or to suggest a new location. Accordingly, NIO has submitted their report and suggested a new disposal location 3.30Km downstream from the present discharge location.

The proposal for extension of existing disposal pipeline, along with replacement of some damaged portion of existing pipeline amounting to

rs.118.68 Crores (N) & Rs.136.48 Crores (G) is under scrutiny for approval.

6) Present status of CETP in detail.

The work of Rehabilitation, Up-gradation and expansion of Talaja CETP has been started by the agency appointed by MIDC from 01/11/2018. The details of activity being carried out are as below.

- a) O & M activity started with repairing /maintenance of existing units/equipment, sludge removal from Sludge drying Beds, Equalization tank., collection tank, Primary clarifloculator tanks etc.
- b) CETP Phase -I plant 12 MLD capacity operations were continued and effluent being treated through Phase -I plant taking Phase -II Plant 10 MLD Capacity under shut down for Rehabilitation, removal of sludge etc.
- c) Equalization tank floating mixers all - 4 nos brought in operations, clarifier mechanism maintenance done, Aeration tank diffusers system brought in operation by cleaning the diffusers/ carrying out maintenance of Blowers etc within 3-4 weeks.
- d) Sludge removed from the system approx. 3000 MT till May 2019 and disposed to MWML Talaja. Sludge being discharged to Drying beds regularly for further disposal to MWML.
- e) Chemical dosing is strengthened using reputed make chemicals which improved primary effluent quality.
- f) Additional diffusers are placed in the Aeration tank of Phase I to improve the performance. Also sludge in the aeration tank is being removed.
- g) Vigilance team formed and started Industries sampling daily, analysis report submitted to MPCB Navi Mumbai for further action. This resulted in control over non-conforming effluent discharge from Industries and improved CETP inlet Effluent quality initially from COD - 6500 mg/l to 2000 mg/l till June 2019 due to which treated effluent quality is also improved COD - 2500 mg/l to 720 mg/l.
- h) Also as per the instructions of the MPCB, the pilot plant is installed and commissioned at the CETP site and functioning properly. The outlet COD of pilot plant is in the range of 225 to 240 mg/l & that of BOD is 18 to 30mg/l
- i) The civil rehabilitation of phase II plant is completed in all respect. The phase II plant has been commissioned and will be made in operation very soon.
- j) Construction activity for phase III is in progress simultaneously.

With Regards,

R.P.Patil
 Executive Engineer
 MIDC, Alibag.
 cell : 810 802 2010
 email : cealibaug@midcindia.org

